

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:61
ANSWERED ON:07.07.2014
REFORMS IN CRIMINAL LAW
Ahir Shri Hansraj Gangaram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has asked the Law Commission to prepare a comprehensive report covering all aspects of criminal law;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to incorporate the recommendations of Malimath Committee and Madhav Menon Committee in the criminal justice system and if so, the details thereof;
- (d) whether the Government also proposes to amend the various laws concerned to bring about improvement in the criminal justice system; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE & COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) & (b) On a reference received from the Ministry of Home Affairs, the Law Commission of India has been requested to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in various laws viz. Indian Penal Code, 1860. Criminal Procedure Code, 1973, Indian Evidence Act, 1872, etc.
- (c) to (e) Further action will be taken on receipt of the report of the Commission in this regard.